

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)**

**Subject:- Listing of Writ Petitions pertaining to Mines and Minerals
(Development & Regulation) Act, 1957.**

No: 1450 of 2022/RG

Dated: 21.10.2022

Hon'ble the Chief Justice has been pleased to direct that all the Writ Petitions pertaining to Mines and Minerals (Development & Regulations) Act, 1957 pending in both wings of the High Court of Jammu & Kashmir and Ladakh shall be listed before the Single Benches having roster. This will be in modification of the High Court order No. 510 dated 29.07.2019.

By Order

(Sanjeev Gupta)
Registrar General

No: 36814-39/RG

Dated: 21.10.2022

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr/Mrs. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.
5. General Secretary, J&K High Court Bar Association, Jammu/Srinagar.
6. Joint Registrar Judicial/Protocol, High Court of J&K and Ladakh, Srinagar/Jammu.
.... for information
7. Incharge NIC for uploading the same on official website of the High Court of J&K and Ladakh.
8. Incharge Library High Court of J&K, Jammu/Srinagar for information and keeping the record of the order.
9. Order file.

Registrar General